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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

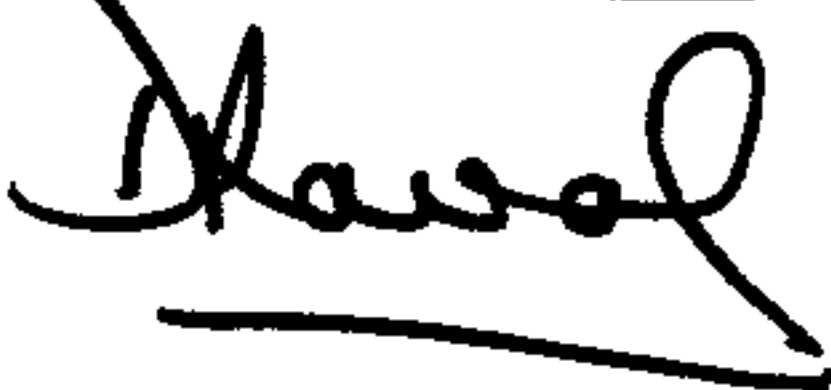
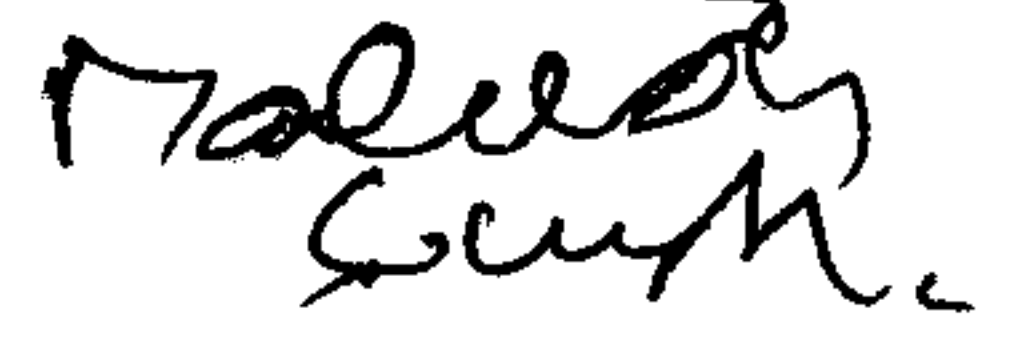


CP (CAA) No.57/NCLT/AHM/2018
CA (CAA) No.97/NCLT/AHM/2017

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 26.04.2018**

Name of the Company: National Multi-Commodity Exchange Of India Ltd.

Section of the Companies Act: Section 230-232 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Dharmishta Raval	Advocate	Petitioner	
2.	Mallesh Chaudhary	PCS	Petitioner	
	NAVIN PAHWA WITH RITU SHAH	SR-ADV ADV	Petitioner	
3.	HITESH BUCH	PCS	FOR OBJECTOR	

ORDER

Senior Advocate Mr. Navin Pahwa with Advocate Ms. Dharmishta Raval is present for the Petitioners. PCS Mr. Hitesh Buch present for the Objector.

The Affidavit of Chairman is filed.

The Report of chairman is filed.

The Proof of service of notice on statutory authorities is filed.

The Common representation of Regional Director is received.

The Representation of Official liquidator received.

No representation received from the other statutory authorities.

Heard the arguments of learned Counsel for Petitioner.

The Petition is admitted.

The Date of hearing is fixed on 13.06.2018

The Petitioner shall advertise Notice of hearing of this petition in "Indian Express" Ahmedabad edition and "Gujarat Samachar" Daily Ahmedabad Edition not less than ten days before fixed date of hearing, calling for objections, if any, on or before the date of hearing.

The Petitioner shall issue notices to Regional Director, ROC, SEBI and Official Liquidator informing the date of hearing.

Meanwhile the petitioner may file reply, if any, on representations of the Statutory Authorities.

Learned PCS appearing on behalf of the Shareholder requested time to file his objections.

The Respondent shall file its objections, if any, within one week by serving an advance copy to the petitioner. meanwhile the petitioner is directed to serve the copy of the petition to the objector.

List the matter on 13.06.2018 for hearing.



MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 26th day of April, 2018.



HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL